

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UN-STARRED QUESTION NO. 412
ANSWERED ON-03/02/2026

CASES REGISTERED BY ENFORCEMENT DIRECTORATE

412 # SHRI RAMJI LAL SUMAN:

Will the Minister of *Finance* be pleased to state:

- (a) the details of the cases registered by the Enforcement Directorate (ED) in the last five years, State-wise;
- (b) the percentage of cases registered by the ED in which convictions are being secured and that of cases in which the accused are found to be innocent;
- (c) the details of the cases handled by the ED in the last five years wherein conviction was secured; and
- (d) the reasons for it taking years for the ED to register a case and resolve it?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) The Directorate of Enforcement (ED) has recorded 5158 Cases for initiating investigation under the provisions of PMLA, 2002. The state-wise data is not maintained by ED. The year-wise details of cases recorded is as under:

Year-wise	Number of ECIRs Recorded
2020-21	996
2021-22	1116
2022-23	953
2023-24	698
2024-25	775
2025-26 (till December, 2025)	620
Total	5158

(b) As on 31.12.2025, ED has recorded 8391 Enforcement Case Information Report (ECIR) under the provisions of Prevention of Money-Laundering Act, 2002 (PMLA). In 1960 cases Prosecution Complaints (PC) have been filed before the Special Courts (PMLA) praying for conviction of accused persons for money laundering offences and confiscation of proceeds of crime involved. Further, after the amendment in PMLA by the Finance (No. 2) Act, 2019 (No. 23 of 2019) through insertion of proviso to Section 44(1)(b) w. e. f. 01.08.2019, Closure

Report is required to be filed by ED before the Special Court, PMLA, in cases where no offence of money-laundering is made out. Since then, ED has filed Closure Report before the concerned Special Court in 93 cases where no offence of money-laundering is made out due to various reasons such as Closure of Schedule offence case, cases where the predicate offence Court finds no offence committed related to Schedule Offence defined under PMLA, quashing of Predicate Offence case etc. Prior to the aforesaid amendment (i.e. before 01.08.2019), cases where no money-laundering offence was made out were closed with the prior approval of regional Special Director of Enforcement. As such, since the inception of PMLA i.e. 01.07.2005 up to 31.07.2019, 1185 cases were closed.

As on 31.12.2025, the Special Courts of PMLA have delivered judgments, on merits, on the issue of Money-Laundering in 58 cases, out of which conviction orders have been passed in 55 cases convicting 123 accused. Accordingly, the conviction rate, i.e., total number of cases in which accused have been convicted as a percentage of total cases decided on merits on the issue of money laundering is $55/58 * 100 = 94.82\%$.

(c) ED has secured conviction in 43 cases since 2020-21, wherein 104 accused have been convicted under the provisions of PMLA, 2002. The year-wise details are as under:

Year-wise	Number of cases wherein conviction secured	No. of accused convicted
2020-21	01	01
2021-22	03	04
2022-23	09	24
2023-24	13	19
2024-25	09	38
2025-26 (till December, 2025)	08	18
Total	43	104

(d) The Directorate of Enforcement follows a multi-pronged approach for registering a case based on money-laundering risks and threats and by examining information received through several sources. After completion of investigation, a prosecution complaint is filed before the Special Court. Efforts have been made to fast-track investigations and conclude cases efficiently through the enhanced use of technology which includes optimum use of national and international databases, forensic tools, artificial intelligence, OSINT techniques and digital resources to strengthen evidence collection, improve analytical capabilities and expedite complex financial crime investigations.
